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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH

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ORIGINAL APPLICATION No. 88 OF 1988.

Date of decision .. May 5, 1988.

Bishnupada Chatterjee, 45 years,  
son of late Monilal Chatterjee,  
S.A.I. (Surveyors Asst. Gr. I),  
Office of the Garrison Engineer, R & D,  
Balasore, P.O. Chandipur, Dist- Balasore.

.... Petitioner

Versus

1. Union of India, represented through its  
Secretary, Ministry of Defence, New Delhi.
2. Chief Engineer, Eastern Command,  
Fort William, Calcutta- 21.
3. Garrison Engineer, R & D Organisation,  
Chandipur, P.O. Chandipur, Dist- Balasore.

.... Opp. Parties .

M/s Ashwini K. Misra,  
S.K.Das & S.B.Jena,  
Advocates.

.... For Petitioner.

Mr. Tahali Dalai, Addl.  
Standing Counsel  
(Central)

.... For Opposite Parties.

C O R A M :

THE HON'BLE MR. B.R. PATEL, VICE CHAIRMAN

A N D

THE HON'BLE MR. K.P.ACHARYA, MEMBER (JUDICIAL)

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1. Whether reporters of local papers may be  
permitted to see the judgment ? Yes .
2. To be referred to the Reporters or not ? No
3. Whether Their Lordships wish to see the fair copy  
of the judgment ? Yes .

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JUDGMENT

K.P. ACHARYA, MEMBER (J), In this application under section 19 of the Administrative Tribunals Act, 1985, the order passed by the competent authority transferring the petitioner to Shillong is under challenge.

2. Shortly stated, the case of the petitioner is that he was S.A.I. (Surveyors Assistant Grade I) attached to the office of the Garrison Engineer, R & D, Balasore and the petitioner vide order dated 25.9.1987 contained in Annexure- 2 has been transferred from Balasore to Shillong zone for which he feels aggrieved and has come up before this Bench with the aforesaid prayer, namely, to quash the order of transfer.

3. No counter has been filed in this case

4. We have heard Mr. S.B.Jena, learned counsel for the petitioner and Mr. Tahali Dalai, learned Addl. Standing Counsel for the Central Government. It was told to us at the Bar that the petitioner has in the meanwhile joined at <sup>Guwahati</sup> ~~Shillong~~ <sup>by</sup>. In such circumstances, there cannot be any further order to be passed in this application.

5. Thus, the application is accordingly disposed of leaving the parties to bear their own costs.

B.R. PATEL, VICE CHAIRMAN, 9 agree.

Leg and Drs' 5/5/88  
.....  
Member (Judicial)

Central Administrative Tribunal,  
Cuttack Bench.  
May 5, 1988/Roy, SPA.